

Shri Ram Krishan Gupta: May I know whether there is any proposal to examine the funds of other Trusts, that is non-Hindu Trusts also?

Shri Hajarnavis: That does not fall within the terms of reference of the Commission; it is outside its scope.

Mr. Speaker: He wants to know if there is a proposal to do so.

Shri Hajarnavis: As at present there is no such proposal.

श्री भक्त दर्शन : माननीय मंत्री जी ने अभी बताया कि इस आयोग को अधिकार होगा कि वह चाहे जिस किसी भी मामले की छान-बीन करे। मैं इस सम्बन्ध में गवर्नमेंट का स्पष्ट दृष्टिकोण जानना चाहता हूँ कि जो पत्रक में -- विज्ञापित में बताया गया है, उस के सिवाय भी दूसरी संस्थाओं के बारे में जांच पड़ताल करने का उस को अधिकार होगा।

Shri Hajarnavis: No, their jurisdiction will be strictly confined within the limits of the terms of reference.

Violation of Foreign Exchange Regulations

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*683. { **Shri Ram Krishan Gupta:**
Shri Madhusudan Rao:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1598 on the 17th December, 1959 and state:

(a) whether investigations regarding the alleged accounts of Shri S. P. Jain with banks in foreign countries have been finalised;

(b) if so, the result thereof; and

(c) the nature of action taken in this regard?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) No, Sir, the investigations are still in progress.

(b) and (c). Do not arise.

Shri Ram Krishan Gupta: May I know the names of the countries in

respect of which complaint has been received about keeping accounts?

Shri B. R. Bhagat: That has been stated. The allegation was that he has been maintaining accounts in some American banks. Of course, about the German banks it is well known.

Shri Ram Krishan Gupta: In reply to the previous question it was stated that investigations are still in progress in regard to the alleged dollar accounts. May I know the approximate amount involved in this account?

Shri B. R. Bhagat: The investigations are in progress, Sir. We cannot say, we do not have any definite idea.

Shri Ram Krishan Gupta: May I know the amount about which complaint has been received?

Mr. Speaker: What is the amount about which complaint has been lodged?

Shri B. R. Bhagat: There has been no complaint. From the papers it was discovered that he has been maintaining some accounts in American banks. Actually what was the amount was not known from the papers.

श्री विभूति मिश्र : मैं यह जानना चाहता हूँ कि क्या सरकार वहाँ की सरकार से पूछती है या जिन बैंकों में एकाउंट रखा जाता है, उनसे पूछती है, इन सब बातों को जानने के लिए सरकार की क्या एजेंसी है ?

श्री ब० रा० भगत : न वहाँ की सरकार से हम पूछ सकते हैं और न ही बैंक्स की कोई प्राबलियेशन है कि वह हम को बतायें। हमारे जो और साधन उपलब्ध हैं, हम उनसे यह मालूम करते हैं।

श्री विभूति मिश्र : वही तो मैं जानना चाहता हूँ कि व साधन क्या हैं।

Mr. Speaker: Hon. Members must also understand that no banker will disclose the accounts. It is gathered from such newspaper reports and others who are interested.

Shri S. M. Banerjee: May I know whether it is a fact that Shri S. P. Jain was fined a sum of Rs. 55 lakhs by the Director, Enforcement and that this fine was reduced by the Tribunal to Rs. 5 lakhs; and, if so, what are the circumstances under which the amount was reduced?

Shri B. R. Bhagat: The judgment is there; they found that this penalty was inordinately high and they reduced it.

Shri Ram Krishan Gupta: In the judgment it was said that Mr. Jain kept an account with German bank for purchasing some machinery. May I know whether this fact was brought to their notice in the beginning?

Shri B. R. Bhagat: Brought by whom to whom? I could not get the question.

Mr. Speaker: I am not going to allow this sort of a cross-examination. The judgment refers to some account kept in a German bank and the amount deposited being for the purchase of some machinery. Why did he not bring it to their notice earlier? There is no point.

Shri Braj Raj Singh: At what stage are the investigations and how much more time is it expected to take to finalise it?

Shri B. R. Bhagat: It is difficult for me to say but we are trying to expedite it as much as we can.

Shri Braj Raj Singh: At what stage?

Mr. Speaker: They can say investigation stage. The hon. Member is a lawyer.... (Interruptions.)

Shri S. M. Banerjee: May I know whether the Government have gone in appeal to the Supreme Court against the verdict of the tribunal and if so what are the reasons? Do they feel that the tribunal has been wrong or something like that?

Mr. Speaker: It will be found in the judgment itself.

Shri S. M. Banerjee: No, Sir. My point is this. From Rs. 55 lakhs, it

was reduced to Rs. 5 lakhs. If the Government feel that the tribunal was correct in doing so, why did they prefer an appeal to the Supreme Court?

The Minister of Finance (Shri Morarji Desai): The fact that the Government goes in appeal shows what the Government view is.... (Interruptions).

Mr. Speaker: They are not satisfied with the verdict of the tribunal.

Engineering College, Delhi

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*684. { Shri S. C. Samanta:
Shri Subodh Hansda:
Shri R. C. Majhi:
Shri R. C. Sharma:
Shri Pangarkar:
Shri P. C. Borooah:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the Board of Governors for the Engineering College, Delhi, has been constituted;

(b) if so, who are the members of the Board;

(c) whether it has held any sittings since its inception; and

(d) the progress made in setting up the College?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) No, Sir, as the approval of the Executive Council of the University of Delhi has not yet been received.

(b) and (c). Do not arise

(d) 139 acres of land have been secured and more are being acquired. Steps are being taken to appoint architects. Lists of equipment for Mechanical and Electrical Engineering have been sent to the U.K. Two Experts have arrived who are assisting the Planning Officer and also helping in the manufacture of apparatus in the workshops of the Delhi Polytechnic.